

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.237 – IA/22(AHM)2021  
ITEM No.238 – IA/790(AHM)2021  
in  
**CP(IB) 197 of 2018**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bank of Baroda

.....Applicant

V/s

Sanghvi Forging & Engineering Ltd

.....Respondent

**Order delivered on: 01/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the SRA

: Mr. Tarak Damani, Adv., a.w Ms. Yatri Patel, Adv.  
in IA 790 of 2021

For GIDC

: Mr. Pavan Godiawala, Adv.

For the erstwhile RP

: Mr. Jaimin Dave, Adv. a.w Ms. Hirwa Dave, Adv.

For the Respondent

: Mr. Dhaval Deshpande, Adv. for R-13 in IA 22 of 2021

: Mr. Nipun Singhvi, Adv. a.w Ms. Pragati Tiwari, Adv. for  
R- no. 1-12 in IA 22 of 2021

**ORDER**

**IA/22(AHM)2021**

Ld. Counsel for the applicant is directed to make Resolution Professional as party in the matter and accordingly amend the application.

List for further consideration on 05.07.2024.

**IA/790(AHM)2021**

Heard Ld. Counsel for the applicant (SRA) and respondent GIDC. Both sides are directed to file written submissions not more than two to three pages within one week.

List for filing written submissions on 10.05.2024.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**